

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 3729 of 2026

(MAHAVIR SINGH Vs CHAIRMAN NHAI AND OTHERS)

Dated : 27-04-2026

Shri S.M. Guru - Deputy Solicitor General for Union of India.

Shri Vivek Sharma - Deputy Advocate General for respondent/State.

It is noticed that respondent No.1/Union of India has arrayed through the Chairman, National Highways Authority of India.

Petitioner is directed to amend the memo of parties and Union of India be arrayed through Secretary through Ministry of Road, Transport and Highways.

Issue notice.

Notice is accepted by the learned counsel appearing for respondent No.1 and 6 as also by respondents No.2 to 5.

Petitioner claims to be a retired officer of Rajasthan Administrative Service and has served as Officer-In-charge of Road Safety War Room within the Department of Transport and Road Safety at the Government Secretariat, Rajasthan and claims to have done substantial work in Robust Collaborative Network along National Highways.

The petitioner who appears in person submits that he has prepared detailed suggestions for improving quality of roads as well as ensuring road safety measures to be taken at all levels.

Petitioner is permitted to file his suggestions within a period of one week with copy to learned counsel appearing for respondents who shall

thereafter have the same examined by the respective expert bodies and submit a report to the Court.

List in the week commencing 06.07.2026.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

vibha